

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA Nos. 482 & 483 OF 2016 IN  
DFR No. 2130 OF 2016**

**Dated : 6<sup>th</sup> October, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J.Kapoor, Technical Member**

**In the matter of:**

**Singhbhum Chamber of Commerce & Industries .... Appellant(s)**

**Vs.**

**Jharkhand State Electricity Regulatory Commission & Anr. .... Respondent(s)**

Counsel for the Appellant (s) : Mr. Mohit Kr. Shah

Counsel for the Respondents (s) : Mr. Farrukh Rashee for R-1

Mr. Himanshu Shekhar

Mr. Aabhas Parimal

Mr. Jamnesh Kumar for R.2

**ORDER**

**IA Nos. 482 & 483 OF 2016**

*(Appls. for condonation of delay in refiling and filing the appeal)*

Learned counsel for Respondents may file reply to the applications for condonation of delay in filing and re-filing the appeal, if they so desire.

List the matter on **08.11.2016**.

**(I.J.Kapoor)**  
**Technical Member**  
ts/kt

**(Justice Ranjana P. Desai)**  
**Chairperson**